ब अदालत श्री रोहित जाल्टा सहायक समाहर्ता प्रथम श्रेणी, तहसील चौपाल, जिला शिमला (हि0प्र0)

मुकद्दमा नं0 20-2025

तारीख दायरा 27-11-2025

श्री मुश्ताक मोहमद पुत्र इलमदीन पुत्र उमर दीन, निवासी गांव कुम्बडा, तहसील चौपाल, जिला शिमला (हि0प्र0)

बनाम

आम जनता

दरख्वास्त दरूस्ती नाम माल कागजात अराजी खाता/खतौनी नं0 67/79, महाल कुम्बडा, तहसील चौपाल, जिला शिमला (हि0प्र0)

नोटिस बनाम आम जनता

दरखास्त नाम दरूरती कागजात माल हमारे समक्ष प्रार्थी श्री मुश्ताक मोहमद पुत्र इलमदीन पुत्र उमर दीन, निवासी गांव कुम्बडा, तहसील चौपाल, जिला शिमला, हि0प्र० ने इस आश्य के साथ प्रस्तुत की है कि मुताबिक पंचायत प्रमाण/पत्र देवत में प्रार्थी का नाम मुश्ताक मोहमद सही व दुरूरत है परन्तु अराजी खाता/खतौनी नं0 67/79, महाल कुम्बडा, तहसील चौपाल, जिला शिमला, हि0प्र० के खाना मालिक में मुश्ताक अली पुत्र इलमदीन दर्शाया गया है जोकि गलत है जबिक प्रार्थी का नाम मुश्ताक मोहमद है, जिसकी पुष्टि के लिए प्रार्थी ने नकल परिवार रजिस्टर भाग—ग्राम पंचायत देवत व अन्य दस्तावेज संलग्न दरख्वास्त कर रखे हैं। प्रार्थी अपना नाम उक्त माल कागजात में मुश्ताक अली के स्थान पर मुश्ताक मोहमद दुरूरत/दर्ज करवाना चाहता है।

अतः आम जनता को इस इश्तहार द्वारा सूचित किया जाता है कि राजस्व अभिलेख में मुश्ताक मोहमद दुरूस्त / दर्ज करने बारे किसी भी व्यक्ति का किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 15–06–2026 को प्रातः 10 बजे असालतन या वकालतन हाजिर आकर अपना उजर व एतराज पेश कर सकता है। अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 18-12-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / –

सहायक समाहर्ता प्रथम श्रेणी, तहसील चौपाल,

जिला शिमला (हि०प्र०)।

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Rural), District Shimla (H.P)

- 1. Sh. Sanjeev Kumar s/o Sh. Moti Ram, r/o Negi Niwas, Tara Devi, Tehsil & District Shimla, Himachal Pradesh, Age 34 Years.
- 2. Ms. Meera d/o Sh. Rakesh Kumar, r/o Near Dal Chakki, Chhawni Mohalla, Ludhiana-141008, Age 28 years.

Versus

General Public

Subject — Registration of marriage under the H.P. Registration of Marriage Act, 1996.

Sh. Sanjeev Kumar s/o Sh. Moti Ram, r/o Negi Niwas, Tara Devi, Tehsil & District Shimla, Himachal Pradesh and Ms. Meera d/o Sh. Rakesh Kumar, r/o Near Dal Chakki, Chhawni Mohalla, Ludhiana have filed an application along with affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 07-12-2013 and are living together as huaband and wife since then, but the marriage has not been found entered in the records of Registrar of Marriages, Gram Panchayat concerned/Municipal Corporation Shimla.

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage, they can file their objections personally or in writing before this court of undersigned on or before one month of publication of this notice. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 18-12-2025.

Seal. Sd/-Additional District Registrar of Marriages-cum-SDM,

Shimla (Rural), District Shimla (H.P).

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Rural), District Shimla (H.P)

In the matter of:

- 1. Nirmit Dhiman s/o Brahm Dass Dhiman, r/o Nishant Bhawan, Dhenda, P.O. Totu, Tehsil & District Shimla, Himachal Pradesh, Age 27 Years.
- 2. Iorga Ariana-Ioana d/o Iorga Ovidiu-Adrian, r/o Horia 53, Timisoara, Timis, Romania, Postal Code-300342, Age 25 years .. Applicants.

Versus

General Public

Subject —Notice of intended marriage under section 5 of the Special Marriage Act, 1954.

Sh. Nirmit Dhiman s/o Brahm Dass Dhiman, r/o Nishant Bhawan, Dhenda, P.O. Totu, Tehsil & District Shimla, Himachal Pradesh and Ms. Iorga Ariana-Ioana, d/o Iorga Ovidiu-Adrian, r/o Horia 53, Timisoara, Timis, Romania, Postal Code-300342 have filed an application in the court of the undersigned under section 5 of the Special Marriage Act, 1954 and have intended to get married within 30 days from the date thereof.

Therefore, the General Public is hereby informed through the notice that if any person who has any objection regarding this marriage, can file the objections personally or in writing before this court on or before 19-01-2026, after that no objection will be entertained and marriage shall be registered.

Issued under my hand and seal of the court today on 18-12-2025.

Seal. Sd/-

Marriage Officer-cum-SDM, Shimla (Rural), District Shimla (H.P).

In the Court of Shri Manjeet Sharma, Sub-Divisional Magistrate Shimla (R), District Shimla (H.P.)

Sh. Vijay Kumar s/o Sh. Kanshi Ram, r/o Village Jhandi, Post Office Satlai, Tehsil Junga, District Shimla, H.P.

Versus

General Public . . Respondent.

Whereas, Sh. Vijay Kumar s/o Sh. Kanshi Ram, r/o Village Jhandi, Post Office Satlai, Tehsil Junga, District Shimla, H.P. has submitted an application alongwith Non-Availability Certificate issued by the Registrar, Birth & Death, Gram Panchayat Satlai, Shimla, H.P. in the Court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter date of birth of his son Suryansh Thakur as 06-01-2015 in the record of Registrar, Birth & Death, Gram Panchayat Satlai, Shimla, H.P. details are as under:—

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Master Suryansh Thakur	Son	06-01-2015

Hence, this proclamation is issued to the General Public with directions that if anyone has any objection/claim regarding entry of date of birth of above named person in the record of Registrar, Birth & Death, Gram Panchayat Satlai, Shimla, H.P. he/she may file their claims/objections in the Court on or before one month of publication of this notice in Government Gazette, failing which necessary orders will be passed.

Issued today on 12-11-2025 under my signature and seal of the court.

Seal. Sd/-

In the Court of Collector, Sub-Division Theog, Distt. Shimla (H. P.)

Case No. Date of Institution 9-VIII/2025 27-09-2025

Case Title.

Sh. Inder Singh . . . Applicant/Appellant.

Versus

Sh. Ramesh & others ... Non-Applicants/Respondents.

Notice/Proclamation.

Smt. Meera w/o Late Sh. Jia Lal, r/o Village Daleyan, P.O. Majhar, Tehsil Theog, Distt. Shimla, H.P., 2. Sh. Mohinder Singh s/o Sh. Chet Ram, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 3. Smt. Usha d/o Sh. Chet Ram, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 4. Sh. Vikram Singh s/o Sh. Laiq Ram, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 5. Sh. Avtar Singh s/o Sh. Laiq Ram, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 6. Sh. Ravinder Singh s/o Sh. Laiq Ram, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 7. Anjana d/o Sh. Madan Singh, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 8. Monika d/o Sh. Madan Singh, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 9. Kumari Shweta d/o Sh. Madan Singh, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 10. Vandana d/o Sh. Madan Singh presently w/o Pankaj, r/o Village Kandyali, P.O. & Tehsil Kumarsain, Distt. Shimla, H.P., 11. Sangeeta w/o Late Sh. Madan Singh, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 12. Ramesh Chand s/o Sh. Sohan Lal, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 13. Prem Singh s/o Sh. Sohan Lal, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 14. Surender s/o Sh. Sohan Lal, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 15. Bishan Singh s/o Sh. Sita Ram, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 16. Jagat Ram s/o Sh. Moti Ram, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 17. Madan Singh s/o Sh. Devi Ram, r/o Village Shateyan, P.O. Majhar, Tehsil Theog, Distt. Shimla, H.P., 18. Padmu d/o Sh. Devi Ram, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 19. Rahul s/o Sh. Kedar Singh, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 20. Manohar Singh s/o Late Buddhiya, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 21. Sita Devi d/o Late Buddhiya, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 22. Shyam Pyari d/o Late Buddhiya, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 23. Shakuntla d/o Late Buddhiya, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P., 24. Kaushlaya d/o Late Buddhiya, r/o Village Gallu, P.O. Kufri, Tehsil Theog, Distt. Shimla, H.P.

Appeal under section 14 of Land Revenue Act, 1954 against the order dated 10-05-2023 in case No. 18/2018 passed by Ld. Assistant Collector 1st Grade, Theog, District Shimla, H.P. for setting aside the same.

Whereas, the applicant/appellant have filed as application under Order 9 Rule 9 CPC read with Section 151 CPC for restoration of an appeal titled as Inder Singh *Vs.* Ramesh and others

registered *vide* No. 9-VIII/2023 under Section 14 of the H.P. Land Revenue Act, 1954, which was earlier dismissed for non-prosecution on 30-07-2024;

And whereas, *vide* order of this court dated 22-08-2025, the said application has been allowed and the appeal has been restored to its original position;

Now, therefore, through this public notice, the respondents (above-named) are informed to appear before this Court in person or through a duly authorized legal practitioner on 30-12-2025 at 11.00 A.M. in the Court of undersigned to answer the case and to file objections, if any.

In case of non-appearance on the said date, the matter shall be heard and decided *ex-parte*, in accordance with law.

Issued under my hand and seal of this court on 6th day of November, 2025.

Seal. Sd/Collector,

Theog, District Shimla (H.P.).

In the Court of Ld. Collector, Sub-Division Theog, Distt. Shimla (H. P.)

In the matter of:

1. Sh. Ramesh Kumar s/o Sh. Matru Ram, r/o Village Banni, Pargana Kalanj, Tehsil Theog, Distt. Shimla, H.P., 2. Sh. Durga Singh s/o Late Sh. Gauri Nand, r/o Village Tathkar, Pargana Kalanj, P.O. Fagu, Tehsil Theog, Distt. Shimla, H.P., 3. Sh. Babu Ram s/o Late Sh. Gauri Nand, r/o Village Tathkar, Pargana Kalanj, P.O. Fagu, Tehsil Theog, Distt. Shimla, H.P., 4. Smt. Asha w/o Sh. Randhir Singh, r/o 150, Badmajra Colony, Balongi, Mohali, Chandigarh-140301., 5. Smt. Kaushalya Devi, w/o Late Sh. Bhagat Ram, r/o Village Jadeog, P.O. Sandhu, Tehsil Theog, Distt. Shimla, H.P.

Versus

Sh. Amar Singh s/o Sh. Surat Ram, r/o Village Tathkar, Pargana Kalanj, P.O. Fagu, Tehsil Theog, Distt. Shimla, H.P., 2. Sh. Shyam Singh s/o Sh. Devi Ram, r/o Village Tathkar, Pargana Kalanj, P.O. Fagu, Tehsil Theog, Distt. Shimla, H.P., 3. Sh. Inder Singh s/o Sh. Devi Ram, r/o Village Tathkar, Pargana Kalanj, P.O. Fagu, Tehsil Theog, Distt. Shimla, H.P., 4. Sh. Surinder Singh s/o Sh. Devi Ram, r/o Village Tathkar, Pargana Kalanj, P.O. Fagu, Tehsil Theog, Distt. Shimla, H.P., 5. Sh. Mahinder Singh s/o Sh. Devi Ram, r/o Village Tathkar, Pargana Kalani, P.O. Fagu, Tehsil Theog, Distt. Shimla, H.P., 6. Sh. Surinder Singh s/o Sh. Ishwar Lal, r/o Village Rehog, Pargana Kalani, Tehsil Theog, Distt. Shimla, H.P., 7. Sh. Mahinder Singh s/o Sh. Ishwar Lal, r/o Village Rehog, Pargana Kalani, Tehsil Theog, Distt. Shimla, H.P., 8. Kumari Sunita d/o Sh. Ishwar Lal, r/o Village Rehog, Pargana Kalanj, Tehsil Theog, Distt. Shimla, H.P., 9. Smt Geeta Devi d/o Sh. Ishwar Lal, r/o Village Rehog, Pargana Kalani, Tehsil Theog, Distt. Shimla, H.P., 10. Sh. Rohit s/o Sh. Prakash Chand, r/o Village Tathkar, Pargana Kalanj, Tehsil Theog, Distt. Shimla, H.P., 11. Sh. Deepak s/o Sh. Prakash Chand, r/o Village Tathkar, Pargana Kalanj, Tehsil Theog, Distt. Shimla, H.P., 12. Smt. Kanta w/o Sh. Prakash Chand, r/o Village Tathkar, Pargana Kalanj, Tehsil Theog, Distt. Shimla, H.P., 13. Sh. Rajinder Singh s/o Sh. Matru Ram, r/o Village Banni, Pargana Kalanj, Tehsil Theog, Distt. Shimla, H.P., 14. Smt. Sulochana w/o Sh. Ramesh, r/o Village Dhar, Pargana Fagu, Tehsil Theog, Distt. Shimla, H.P., 15. Smt. Kalawati w/o Sh. Laiq Ram, r/o Village Dhar Tathkar, Pargana Fagu, Tehsil Theog, Distt. Shimla, H.P., 16. Sh. Liaq Ram s/o Sh. Balak Ram, r/o Village Dhar Tathkar, P.O. Fagu, Tehsil Theog, Distt. Shimla, H.P., 17. Sh. Dila

Proclamation.

Appeal under section 14 of Land Revenue Act, 1954 against the order of mode of partition dated 24-12-2024 passed by the Assistant Collector 1st Grade, Theog, in case No. 21/2018.

Whereas, Sh. Ramesh Kumar s/o Sh. Matru Ram, r/o Village Banni, Pargana Kalanj, Tehsil Theog, Distt. Shimla, H.P. and other have moved an appeal u/s 14 of Land Revenue Act, against the order of mode of partition dated 24-12-2024 passed by the Assistant Collector 1st Grade Theog in case No. 21/2018. The present appeal has been filed by the appellant for setting aside the order dated 24-12-2024 passed by the Ld. Assistant Collector 1st Grade Theog in the area of description of land, comprised in K/K No. 19/41 to 44, Kita 6, measuring 00-37-98 hectares and K/K No. 45, Kita 2, measuring 00-07-62 hectares, Khasra No. 320, 78, 109, 115, 203, 312, 319, 331, 341 to 347, 349, 364, 365, 369 to 371, 376, Kita 21, measuring 00-16-10 hectares, Khasra No. 46 to 48 & 50, Kita 4, measuring 00-37-68 hectares situated at Mohal Tathkar, Pargana Fagu, Tehsil Theog, Distt. Shimla, H.P.

Whereas it has been proved to the satisfaction of the undersigned that the above-named respondents cannot be served in the ordinary way of service. Hence this proclamation under section 21, 22 and 23 of the H.P. Land Revenue Act, 1954 is hereby issued against them and they are directed to appear before the undersigned personally or through some authorized agent/pleader duly instruction on 30-12-25 at 11.00 A.M. failing which an *ex-parte* proceeding shall be initiated against them.

Given under my hand and seal of the court on this 15-12-2025.

Seal. Sd/Collector,
Sub-Division Theog, District Shimla (H.P.).